a copy of the Seventy-seventh Report r.f the Public Accounts Committee on paragraphs relating to Direct Taxes included in the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Civil), Revenue Receipts, Volume II.

### REPORTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRIMATI KUMUDBEN MANI-SHANKER JOSHI (Gujarat): Sir, I beg to lay on the Table a copy each of the following Reports of the Committee on Undertakings: -

- (i) Seventh Report on Central Inland Water Transport Corporation-Inland Water Transport. Objectives and River Services (Ministry of Shipping and Transport).
- (ii) Eighth Report on the Jute Corporation of India Limited—Government's Unfair Pricing Policy for Raw Jute.

## REPORT OF THE RAILWAYS CON-VENTION COMMITTEE

SHRI M. ANANDAM (Andhra Pradesh): Sir, I beg to lay on the Table a copy of the Second Report of the Railway Convention Committee on the action taken by Government on the recommendations contained in the Eighth Report of the Committee, 1973, en the Railways' Fourth and Fifth Five Year Plans and other Ancillary Matters.

### REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

PROF. N. M. KAMBLE (Maharashtra): Sir, I beg to lay on the Table a copy each (in English and Hindi) of

the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes: -

- (i) Seventeenth Report on Action taken by Government on the recommendations contained in the Tenth Report of the Committee on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Recruitment of Management Trainees in the Allahabad Bank.
- (ii) Eighteenth Report on Action taken Government on the commendations\*"co'ntained in the Fortyfirst Report of the Committee on the erstwhile Cabinet Secretariat (Department Personnel and Administrative οf Reforms)—Reservations for Scheduled Castes and Scheduled Tribes in Services.

#### REFERENCE TO ALLEGED MISUSE OF AIR FOR PROPAGANDA

श्रीबुद्ध प्रियमीर्य (ग्रांध्र प्रदेश) : श्रीमन, ग्रापके सेकेटेरिएट में . . .

MR. CHAIRMAN: Do you want to mention about the arrest of persons?

श्री बद्ध प्रिय मौर्य : श्रीमन्, यदि मुझे कहने की इजाजत दें तो ज्यादा अच्छा हो। मेराब्यवस्थाका प्रश्न है।

MR. CHAIRMAN: It has already been replied. There is nothing new in it.

श्री बुद्ध प्रिय मध्ये : मैं व्यवस्था के प्रश्न पर कह रहा हूं, श्रीमन्।

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MR, CHAIRMAN: Yes. .

श्रीबद्ध प्रियमौर्यः ग्रापके सेकेटेरिएट ने बड़ी कुपा की है कि एक फार्म छपवा दिया है . . .

"Notice of Mentioning a Matter of Urgent Public Importance in the House'' कल इस पर मैंने लिख कर भेजा था ग्रीर इस सम्बन्ध में भेजा था कि रेलवे मंत्रालय कहता है कि एक बात ग्रीर ग्राल इंडिया रेडियो उसके वरखिलाफ जाता है। हाल ही में भ्राल इंडिया रेडियो ने यह प्रचार किया कि कांग्रेस (ग्राई) के तीन मेम्बर पकड़े गये । यदि श्राप चाहेंगे तो टेप भी सुनवा दिया जाएगा म्राल इंडिया रेडियो का । उसमें है कि इंदिरा गांधी जो कांग्रेस (ग्राई) की ग्राष्ट्रयक्ष हैं जब ग्रलीगढ़ से दिल्ली ग्रारही थीं या ग्रलीगढ से जा रही थीं, दोनों तरह की बातें हैं. तो उस समय उनके डिब्बे से तीन मैम्बर पकडे गए (Interruptions) . बिना टिकट सफर करने के ग्ररोप में ग्रीर उन पर 100 हपए हर एक पर जुर्माना हमा ।

Re Misuse of

MR. CHAIRMAN: Be calm and quiet.

श्री बद्ध प्रिय मौर्य: श्रीमती हंदिरा गांधी के स्टाफ के तीन व्यक्ति पकड़े गये जो उनकी मदद के लिए उनके डिब्बे में थे बिना टिकट ग्रीर उन पर सी-सी रुपए फाइन हमा। इस का माल इंडिया रेडियो से अंग्रेजी और हिन्दी में तीन-तीन बार प्रचार हम्रा ग्रौर उसी ग्राधार पर ग्रख-बारों में भी यह छपा। (Interruptions)

MR. CHAIRMAN: Please be calm and quiet. This "is Rajya Sabha and you are all elders.

श्री बुद्ध प्रिय भीयं: श्रीमन्, मैं ज्यादा समय ले सकता था। लेकिन मैं सदन का ज्यादा समय लेना नहीं चाहता । पर **ग्र**खबारों में यह सब छप<sup>ा</sup>ै 203 RS-4.

"Mrs. Gandhi's aides caught-----The Hindustan Times, 7th April, 1978.

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DR. BHAI MAHAVIR (Madhya Pradesh): Sir, have you permitted the mention? If it is a proper mention, it is all right. If it has not been permitted . . . (Interruptions),

MR. CHAIRMAN: Please be brief.

श्रीबद्ध प्रियमौर्यः कल यह प्रश्न ब्राया था, उत्तर में रेलवे मंत्री ने क**हा** कि इन्दिरा जी के डिब्बे से कोई भी **ब्रादमी नहीं पकड़ा गया । यह झठ** है, सत्य नहीं है, यह ग्रसत्य है । ग्रब रेलवे मंत्री यह कहते हैं कि बिनाटिकट व्यक्ति नहीं पकड़े गये ग्रीर उधर ग्राल-इण्डिया रेडियो का दुरुपयोग किया गया है, ग्रख-बारों का दुरुपयोग किया गया । यह सरकार किस तरह से चलाई जाएगी, यह मैं ग्रापसे निवेदन करना चाहता हं । मैं एक क्षण में ही समाप्त करता हं कि ग्राप म्राडवाणी जी को यहां ब्लाइयें मौर कहिये कि वे सदन के सामने माफी मांगें ग्रीर यह जो हमारे दल के नेता का ग्राल-इण्डिया रेडियो से ग्रंपमान हुग्रा है, उसकी क्षमा याचना करें।

MR. CHAIRMAN: Please resume your seat now.

SHRI ANANT PRASAD SHARMA (Bihar): Sir, I would take just one second.

MR. CHAIRMAN: It is not a question of time. You can take any amou'nt of time. But there as no point in mentioning this. It has been denied on the floor of the House that it is not a fact. Why are you again raising it?

SHRI ANANT PRASAD SHARMA: Sir, I have a point to make in this connection. Sir, the Railway Minister had definitely denied that no such in[Shri Anant Prasad Sharma]

cident has taken place and nobody has travelled without a ticket along with Mrs. Indira Gandhi and nobody has been charged or fined. This the Railway Minister has denied. But the All India Radio has consistently for three days made this mischievous propaganda. We want to know. Sir, how long this All India Radio will continue to make this mischievous propaganda against Congress (I) and the President of Congress (I)? We would like to know from Mr. Advani on All India Radio, This is what I want to tell you, Sir.

SHRI PILOO MODY (Gujarat): Sir, it is All Indira TfacUo.

MR. CHAIRMAN; Would you like to clarify anything?

SHRI ANANT PRASAD SHARMA: My charge is against the All India Radio. The Minister must instruct the All India Radio to stop this kind of mischievous propaganda.

MR. CHAIRMAN: When the Minister is there, Why are you bothering?

SHRI ANANT PRASAD SHARMA: The All India Radio is making all kinds of false propaganda,

MR. CHAIRMAN: Do you want a reply or not?

SHRI ANANT PRASAD SHARMA: Yes, Sir, We want a reply.

MR, CHAIRMAN; Then please be quiet, THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI); Sir, all that I can say is in all these matters, the Ministry does issue no directions to the All India Radio. Furthermore, in this particular case, I would certainly like to check up because I have just heard abouf it. My information is that this news was put out but later on a contradiction was also put out.

SOME HON. MEMBERS: No, s-

SHRI LAL K. ADVANI: As I said, I am subject to correction. I will certainly check up. If I am wrong on it, I will admit. But, at the moment, my information is that the contradiction was also put out. (Interruptious)".

SHRI ANANT PRASAD SHARMA: So far as the contradiction is concerned, there was no such contradiction. (Interruptions),

MR. CHAIRMAN: The Minister says that according to his information a contradiction has been issued. If it is not issued, he will issue instructions and see that it is issued. What more do you want, I do not understand

SHRI BUDDHA PRIYA MAURYA: Sir .

MR. CHAIRMAN: No, no. I am not going to allow anything on this. You please resume your seat. I have not allowed you.

YOGENDRA MAKWANA (Gujarat): Sir, I want to say that...

MR. CHAIRMAN: Why do you interrupt

विपक्ष के नेता (श्री कमलापति त्रिपाठी): मान्यवर, मैं कह रहा हूं कि एक झुठा प्रचार किया दो तीन दिन तक बराबर प्रचार किया और आक्चर्य यह है कि हमारे मंत्री जी को इसकी कोई मूचनानहीं है कि उसका कंट्रेडिक्णन हम्रा कि नहीं हम्रा। कम से कम हम लोगों को कोई कंट्रेडिक्शन नहीं मिला । रेलवे मिनिस्टर साहब ने जो बयान दिया उससे साफ हो गया कि यह झठा प्रचार किया जा रहा है। कांग्रेस (ब्राई) श्रीर उसके प्रेजीडेंट के खिलाफ खाली एक प्रचार के लिए । मैं चाहता हंकि कृपा करके यह बद्वायें कि ग्राज इन का कंट्रेडिक्शन होगा श्रीर शाम तक यहां हाउस में बयान देंगे कि यह हो गया ग्रीर मैं इसके लिए क्षमा चाहता हैं 1

like that? I want to tell the

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hon. Member that he should not think that he has got the monopoly to do everything on behalf of all. He cannot do that and he cannot be allowed to do that. I may tell you that you are not the only one person in this House. There are 250 persons here. You should keep up the deoorum of the House. Otherwise it is not correct for you. (Interruptions) Please hear me. I am never serious. I always take everything calmly and coolly. The Leader of the House has already clarified the position and he has said that a contradiction has perhaps been issued. If it is not correct, he will look into it and issue necessary instructions

डा० भाई महाबीर : सभापति जी, मेरा व्यवस्था का प्रक्त है । इस सदन में स्पेशल मैंशन के लिए आपने एक प्रक्रिया तय कर रखी है । उसके ग्रनसार जैसा ग्रापने पहले कहा कि ग्रापने इस सवाल को उठाने की इजाजत नहीं दी थी. लेकिन फिर भी व्यवस्था के प्रक्त का बहाना बनाकर यहां पर जो कुछ कहने की नीयत थी या प्रचार करना चाहते कर लिया है । उन्होंने कहा कि म्राल इंडिया रेडियो सत्य की हत्या कर है। ये लोग सत्य पुजारी हैं? . . .

(Interruptions)

SHRI ANANT PRASAD SHARMA: He should be asked not to make such a remark. (Intemiptions).

MR. CHAIRMAN: That is all right now. Please sit down. There is no point of order.

**डा० भाई महाबीर** : उन्होंने इजाजत नहीं ली थी । . . (Interruptions) मैं केवल इतना कहना चहता हुं कि उन्होंने प्रवार करने का यह गलत ग्रयनाया है . . .

(Interruptions)

MR. CHAIRMAN: That is all right. Please resume your seat.

डा० भाई महाबीर : मैं व्यवस्था की बात कर रहा हं। व्यवस्था की बात यह है कि सवाल उठाने की पद्धति यह है . (Interruptions)

MR. CHAIRMAN: Please resume jour

DR. BHAI MAHAVIR: Sir, allow me to finish my sentence. You can then rule it out.

(Interruptions)

SHRI K. K. MADHAVAN (Kerala): Sir, how can you allow this?

Under what rule?

(Interruptions)

DR. BHAI MAHAVIR: Sir, if this shouting is to be permitted, we can shout louder. My point of order is that in this particular case the procedure laid down for bringing up a special mention, which was not permitted, was nullified and the objective of a special mention is sought to be achieved. Will you kindly consider the question of expunction of this portion from the records so that it does not gcTto the press and the objective that is sought to be thus achieved is nullified?

MR. CHAIRMAN: There is no point of order. I would like to announce one thing, I have received a request from the Minister of Agriculture to take up the Calling Attention matter after 5 p.m. as he would remain "busy in the other House in connection with the debate on the Demands for Grants of his Ministry. Accordingly, today's item on Calling Attention would be taken up after the discussion on the working of the Ministry of Education, Social Welfare and Culture is completed. That is what I wanted to inform all the Members. Now, Statement by Minister, Shri Kundu.

SHRI KAMLAPATI TRIPATHI: Sir, what about the misuse of mass

[Shri Kamlapati Tripathi media? We have raised that question,

MR. CHAIRMAN: What question?

SHRI KAMLAPATI TRIPATHI: The misuse of mass media. What has happened to that?

SOME HON. MEMBERS: He has not replied.

MR. CHAIRMAN; If you want to hear, he will reply.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh); Sir, that was my question on which this point has been raised. I had been told

(Interruptions)

DR. BHAI MAHAVIR: If they are allowed to continue the discussion, then you should allow other Members also.

#### (Interruptions)

MR. CHAIRMAN: Please resume your seat. There is no point of order. Yes, now statement by the Minister.

# STATEMENT BY MINISTER Salai Hydro-Electric (Plant

THE MINISTER OF STATE IN MINISTRY OT EXTERNAL AFFAIRS (SHRI S. KUNDU): Mr. Chairman, Sir, the House will recall that the indus Waters Treaty 1960 provided for exclusive use of the three eastern rivers "(Suflej, Ravi and Beas) to India while Pakistan was allowed the exclusive use of the waters of the three western rivers (Chenab, Jhelum and Indus). Execlusive use meant that except for some limited uses for domestic and agricultural purposes, the waters of the western rivers could not be utilised except for non-consumptive purposes such as the generation of hydro-electric power. However, under the Treaty Pakistan, as a

lower riparian, was entitled to study the design and raise objections on the grounds that the design did not, in their opinion, conform to the criteria laid down in the Treaty. The Salal Hydro-electric Project on the Chenab in the state of Jammu and Kashmir was planned by the Central Water and Power Commission which, when completed, will generate 345 megawatts of power and provide significant increase in the availability of power for the State of Jammu and Kashmir and other States of the Northern Region. The designs were first sent to the Pakistan Commissioner for Indus Waters in 1970. Pakistan raised various objections to the design and urged in brief that the design was not in accordance with the provisions of tHe Treaty. It was also suggested that it "would give India the capacity to" manipulate the flows of the river which may cause harm to Pakistan. As a consequence, discussions had been going on in the Permanent Indus Commission since 1974 and were continued at the Foreign Secretary's level since 1975.

These discussions did not resolve the differences, and as a result, at one stage, it was being discussed that the question might be referred, under the provisions of the Treaty, to a neutral export, However, following the agreement for the restoration of diplomatic relations and the other sovere-ed links and in keeping with the understanding reached in the Simla Agreement of 1972, we took the initiative to invite Pakistan to resume bilateral negotiations to resolve this problem. Pakistan agreed to the suggestion and two rounds of discussions were held at the Foreign Secretaries level in October 1976 at New Delhi and Islamabad. These negotiations succeeded in narrowing the differences and a broad understanding was reached on the points at issue pertaining to the design. However, no agreement could be finalised.

When the Minister of External Affairs went to Islamabad in February